

खादी ग्रामोद्योग भवन, नई दिल्ली के मैनेजर के विरुद्ध मुकदमा

5178 : श्री निहाल सिंह :

श्री राम सिंह शास्त्री :

क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि

(क) क्या केन्द्रीय जांच ब्यूरो ने मैनेजर, खादी ग्रामोद्योग भवन, नई दिल्ली के विरुद्ध कार्यालय एवं सरकारी धनराशियों के दुरुपयोग के आरोपों के लिए कोई मुकदमा दर्ज किया था और क्या उस मामले में अभी भी जांच चल रही है;

(ख) यदि हां, तो क्या जांच के दौरान मैनेजर द्वारा सान्ध्य समाचार, दिनांक 8 जून, 1982 में कुछ परस्पर विरोधी बातें प्रकाशित की गई थीं; और

(ग) यदि हां, तो सरकार की उस पर क्या प्रतिक्रिया है;

उद्योग तथा इस्पात और खान मंत्री (श्री नारायण दत्त तिवारी) : (क) से (ग) : खादी ग्रामोद्योग भवन, नई दिल्ली के भूतपूर्व प्रबंधक के खिलाफ जनवरी, 1982 में केन्द्रीय जांच ब्यूरो ने यह आरोप लगाते हुए एक मामला दर्ज किया है कि उन्होंने दो पार्टियों के प्रति अनुचित पक्षपात किया है। मामले की जांच की जा रही है। खादी ग्रामोद्योग भवन, नई दिल्ली के भूतपूर्व प्रबंधक द्वारा 8 जून, 1982 के सान्ध्य टाइम्स में इस बारे में कुछ खण्डन प्रकाशित किया गया था।

#### Hiring of Building for EPF Organisation in Delhi

5179. SHRI BANWARI LAL : Will the Minister of LABOUR be pleased to state :

(a) whether in February, 1980, Employees Provident Fund Organisation got accommodation for Provident Fund Offices at 60-Nehru Place, New Delhi on rent @ Rs. 52,000 per month without inviting quotations whereas this building was completely damaged due to fire on 19 May, 1979;

(b) whether this building was got inspected by the engineers of C.P.W.D.,

P.W.D., D.D.A. M.C.D. or N.D.M.C. on account of fire before occupying this office; if not, why this building was accepted by the Provident Fund Authorities;

(c) whether Employees Provident Fund Staff Union (Regd. and recognised) had strongly objected to the Provident Fund Office shifting to a building damaged by fire at Nehru Place : and

(d) how much time will it take to vacate the Provident Fund Office, Delhi from this burnt and damaged building?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR) : The Employees Provident Fund Authorities have stated as follows :

(a) The Delhi Regional Office of the Employees Provident Fund Organisation took accommodation on the 7th and 8th floor of the building at 60, Nehru Place after inviting quotations. The portion taken on rent was considered suitable for occupation notwithstanding the damage to the other parts of the building due to fire in the year 1979.

(b) Various buildings are taken on hire by Employees Provident Fund Organisation to accommodate its offices and the usual practice is to carry out departmental inspection which was done in this case also.

(c) Yes.

(d) It is not proposed to vacate the building as the rent is considered economical and the locality is well connected with almost all parts of the city by transport. There is no safety risk also. However, there is a proposal to hire another building to ease shortage of accommodation in the present building.

#### Capital Punishment for Mass Murder of Harijans

5180. SHRI G. NARSIMHA REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have some statistics to show that